

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
EAST REGIONAL BENCH : KOLKATA**

Excise Appeal No.76782 of 2019

(Arising out of Order-in-Appeal No.139/Kol-I/2018 dated 12.09.2018 passed by Commr. of CGST & Excise (Appeals I), Kolkata)

M/s Eveready Industries Ltd.

1, Taratala Road, Kolkata-700088.

Appellant

VERSUS

CGST & Excise, Kolkata

180,Rajdanga Main Road, Shantipally, Kolkata 700107

Respondent

Appearance:

Shri Prakash Nayak, Authorized Representative for the Appellant

Shri A.K.Biswas, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI P. K. CHOUDHARY, JUDICIAL MEMBER

HON'BLE SHRI P. ANJANI KUMAR, TECHNICAL MEMBER

FINAL ORDER NO.75445/2020

DATE OF E-HEARING : 07.10.2020

DATE OF DECISION : 07.10.2020

Per P.K.Choudhary :

The Ld.Authorized Representative appearing on behalf of the Appellant Company, submits that the appellant has filed an application under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and accordingly, prays for withdrawal of their appeal. In view of the submissions made by the Ld.Authorized Representative on behalf of the Appellant Company, the appeal is dismissed as withdrawn.

(Dictated and pronounced in the open court)

Sd/

(P. K. Choudhary)
Member (Judicial)

Sd/

(P. Anjani Kumar)
Member (Technical)